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OPEN COURT.

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No.240 of 2005.

ALLAHABAD THIS THE 14TH DAY OF MARCH 2005.

Hon'ble Mr.A.K. Bhatnagar, Member-J.

Govind Das
Son of late Mangal Das
Mason, Office of Work Inspector (E)
Uttar Madhya Railway, Jhansi.

.....Applicant.

(By Advocate : Sri Shyamji Gaur)

Versus.

1. The Union of India
through G.M. N.C. Railway
Allahabad.
2. Divisional Rail Manager,
N.C. Railway, Jhansi.

.....Respondents.

(By Advocate: Sri K.P. Singh)

O R D E R

By this O.A., the applicant has prayed for a direction to the respondents to regularize the services of the applicant on the post of Mason and pay regular salary in accordance with law. He has further prayed for a direction to pay the salary w.e.f 20.12.1983 to 29.06.1994 alongwith 18% interest.

2. The brief facts as per the applicant are that he was appointed as Casual Labour (Mason) in Central Railway, Jhansi on 26.09.1973 and he worked in the

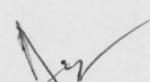
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Department till 20.12.1983. When he was not provided further duty so he filed O.A. No.1059/1990 by which the respondents were directed to provide employment of Casual Labour to the applicant, consequently the applicant was given appointment as Casual Labour on 29.06.1994 and since then he has been working as M.R.C.L (Mason) till date. The applicant has prayed for regularization of his services so that he can get retirement benefits afterwards. He has also claimed salary w.e.f. 20.12.1983 to 24.06.1994.

3. Learned counsel for the applicant further submitted that he has sent a representation to this effect on 08.10.2004 in the office of Divisional Railway Manager, Jhansi.

4. Learned counsel for the respondents submitted that the representation has been sent to a wrongly designated persons and it may be difficult for the respondents to trace out this representation.

5. After hearing counsel for the parties, I am of the view that the interest of justice shall better be served if the applicant is granted liberty to file a fresh representation regarding his grievances to the Competent Authority/Divisional Railway Manager, North Central Railway, Jhansi for its redressal and same be decided by concerned authority within a specified period.

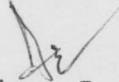


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6. Accordingly, the O.A. is disposed of finally by giving a liberty to the applicant to file a fresh representation to the Competent Authority i.e. Divisional Railway Manager, North Central Railway, Jhansi within a period of two weeks from the date of receipt of a copy of this order and direction is issued to respondent NO.3 i.e. Divisional Railway Manager, North Central Railway, Jhansi to decide the same as per extent Rules within a period of four months from the date of receipt of such representation along with a copy of this order.

7. There shall be no order as to costs.


Member-J.

Manish/-